

CENTRAL ADMINISTRATIVE TRIBUNAL
ALLAHABAD BENCH, ALLAHABAD

This .. 05th..... the day of Oct. 94.

The Original Application no. 1513 of 1994

Jeeut Narayan, S/o Sri Rampreet
R/o Mundera Bazar, P.O. Mundera Bazar
Gorakhpur.

.....Applicant

By Advocate Sh.K.M. Tripathi

Versus

Union of India & Others

.....Respondents

By Advocate

CORAM

Hon. Mr. S.Das Gupta, AM

Hon. Mr. T.L. Verma, JM

O R D E R

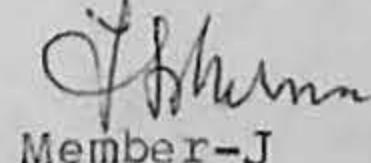
(By Hon. Mr. S.Das Gupta, AM)

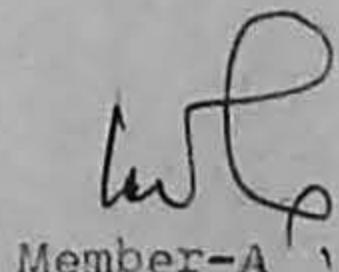
Heard Shri K.M. Tripathi on admission.

The applicant has stated that he had applied in response to a notification displayed in the notice board of Respondent no.2 inviting applications for appointment to the posts reserved for handicapped persons. He has also stated that he is a handicapped person and also belongs to the Scheduled Caste. He claims to be fully eligible for consideration for appointment to these posts which have been notified. His grievances is that while other candidate were called for interview on 19.09.1994 to 21.09.1994 and again on 04.10.1994 to 06.10.1994, He has not been called for the interview.

The facts of the case stated in the application are such that we cannot admit this application for grant of any substantive relief. However, in case the respondents are interviewing candidates for appointment to the posts reserved for handicapped persons, the applicant shall also be called for the interview by the respondents in case he is otherwise qualified for being considered for appointment to the said posts.

The application is disposed of at the admission stage with the above direction.


Member-J


Member-A